

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

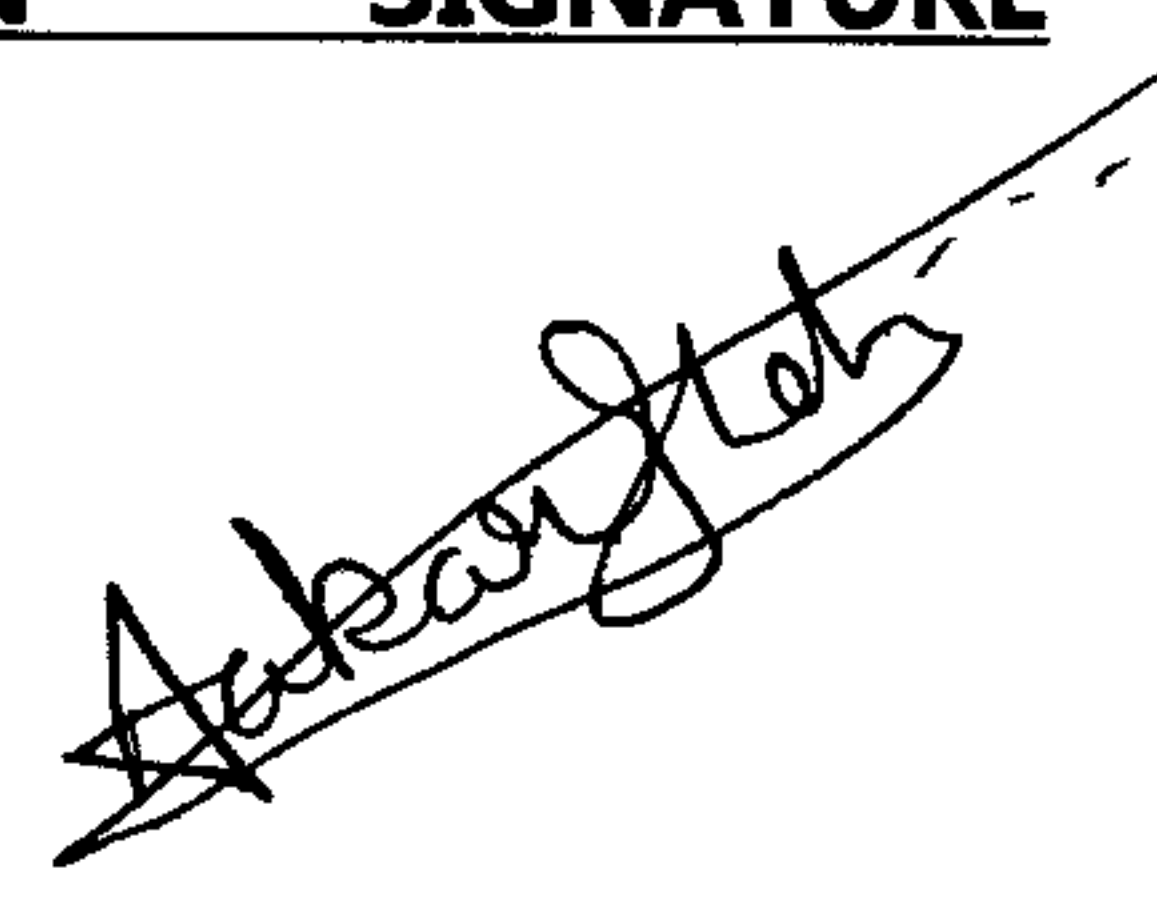
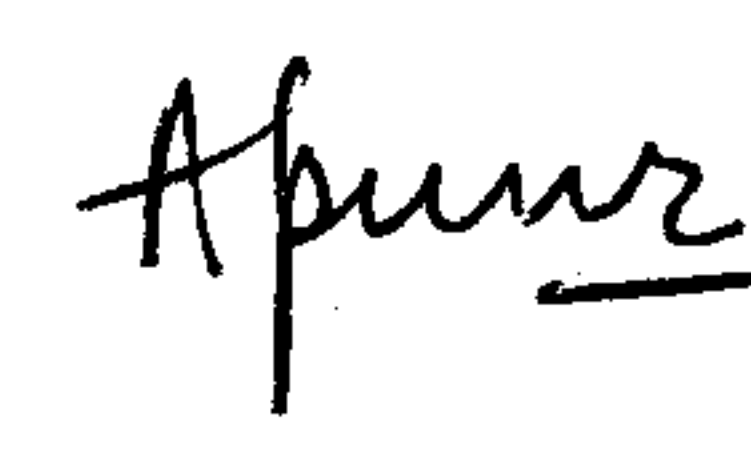
C.P. (I.B) No. 161/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: BMW India Financial Services Pvt. Ltd.
V/s.
Parsoli Motor Works Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Aakarsh Shah	Advocates	Corporate Debtor	
2.	Krina Parekh for & on behalf of Arjun Sheth & Associates Arjun Sheth			
3.	Apurva Vakil	Advocate	Petitioner Financial Creditor	

ORDER

Learned Advocate Mr. A S Vakil present for Financial Creditor/Petitioner. Learned Advocate Ms. Krina Parekh with Learned Advocate Mr. Aakarsh Shah i/b Learned Advocate Mr. Arjun Sheth present for Respondent.

Written arguments filed by Respondent.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of February, 2018.